

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5069  
ANSWERED ON:08.05.2012  
INDUSTRIAL EMPLOYMENT BILL  
Shivanagouda Shri Shivaramagouda

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has received `Industrial Employment (Standing Order Karnataka Amendment) Bill, 2005` for approval;
- (b) if so, the details thereof alongwith the reasons for pendency; and
- (c) the time by which the said Bill is likely to be approved?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): The Industrial Employment (Standing Order) Karnataka Amendment Bill, 2005 was returned to the State Government with the message dated 12.10.2007 from the President directing the State Legislature to amend sub-section 3 of section 3 of the Bill. The amended Bill was received in the Ministry of Home Affairs on 8.3.2011. However, the printed copy of the amended Bill as passed by the Legislative Assembly and the Legislative Council indicated that the message of the President was printed on the back page but no amendment was made in the concerned text to the Bill. The Karnataka Government was, therefore, requested to send copies of the Bill containing proper amendment in the text of the Bill. The explanation received from the Government of Karnataka have been referred to the Department of Legal Affairs on 1.2.2012 for advice on the said explanation and whether the Bill in the present form could be placed for the assent of the President. The State Legislations are examined ill consultation with the Central Ministries/ Departments from three angles viz.

- i) Repugnancy with Central Laws
- ii) Deviation from National or Central Policy; and
- iii) Legal and Constitutional validity.

Whenever necessary , the State Government are advised to modify/amend the provisions of such legislations keeping the above in view. Sometimes, discussions are also held with the State Governments and the Ministries/ Departments of the Government of India with a view to arrive at a decision expeditiously. Hence, no time frame can be fixed in this behalf.